NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 22/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S.VIJAYARAGHAVAN (TECHNICAL MEMBER)

APPLICATION NUMBER

PETITION NUMBER

: TP (HC)/117/CAA/2017

NAME OF THE TRANSFEROR

: MERCURY MANUFACTURING CO. LTD

NAME OF THE TRANSFERRE

: GODREJ & BOYCE MANUFACTURING PVT LTD

UNDER SECTION

: 230

S.No. Name (in Capital)

Represented by

Signature

Course for Petitioner

an. My

ORDER

Counsel for both of the parties are present. Representative of the Official Liquidator is also present. It has been submitted by the Counsel for the Petitioner that to the extent of creditors, the Company has satisfied the claim of secured creditors and notice has been sent to unsecured creditors. Therefore, the Petitioner is directed to file an affidavit to the effect that the claim of secured creditors is settled and the notice has been sent to the unsecured creditors and no objection has been received. It has been further been submitted that the assets of the transferor company is sufficient to meet out the liability of the unsecured creditors. Put up on 29.08.2017 at 10.30 A.M.

(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL)

(CH. MOHD SHARIEF TARIQ) MEMBER (JUDICIAL)